

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO.1280
TO BE ANSWERED ON 29.07.2021

OPEN AUCTION OF MUSLIM WOMEN THROUGH ONLINE APP

1280. SHRI ABDUL WAHAB:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the issue of open auction of Muslim women through an application namely 'sully deals' has come to the notice of Government; and
- (b) if so, efforts made by Government to stop such open violations of law particularly against Muslim women in the country during the past five years?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): As informed by Ministry of Home Affairs, a First Information Report (FIR) has been registered on 07.07.2021 by the Delhi Police against the alleged App 'Sulli Deals'.

Further, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women and children (including against Muslim women), including cyber crimes through law enforcement agencies, rests primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. The Government has launched the National Cyber Crime Reporting Portal (www.cybercrime.gov.in) to provide a centralized mechanism to the citizens for online reporting of all types of cyber crime incidents, with a special focus on cyber crimes against women and children. Incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT law enforcement agency concerned as per the provisions of the law.

The Central Government gives high priority to ensuring safety and security of women and has undertaken various legislative and schematic interventions in this regard. These include legislations such as 'The Criminal Law (Amendment) Act, 2018', 'The Criminal Law (Amendment) Act, 2013', 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013', 'The Protection of Women from Domestic Violence Act, 2006', 'The Dowry Prohibition Act, 1961', etc.

The schemes/ projects include One Stop Centres (OSCs), Universalisation of Women Helplines (WHL), Emergency Response Support System (ERSS) which is a pan-India single number (112)/ mobile app based system for emergencies, a cyber-crime reporting portal to report obscene content, assistance to States/ UTs for strengthening cyber forensic capabilities, safe city projects in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai), training and skill development programs for Investigation Officers (IOs), Prosecution Officers (POs) and Medical Officers (MOs), distribution of Sexual Assault Evidence Collection (SAEC) Kits to States/ UTs, establishment of state of the art DNA Laboratory at CFSL, Chandigarh, assistance to States/ UTs for their respective victim compensation schemes under Central Victim Compensation Fund (CVCF), assistance to Delhi Police for Special Unit for Women & Children (SPUWAC) and Special Unit for North East Region (SPUNER), facility of Social Workers/ Counsellors at Police Stations in Delhi, various activities under Delhi Police 'Safety of Women' Scheme, setting up of 1023 Fast Track Special Courts (FTSCs) for speedy disposal of cases of rape and cases under POCSO Act, setting up/ strengthening of Anti Human Trafficking Units (AHTUs) in all districts of the country, setting up/ strengthening of Women Help Desks (WHDs) at Police Stations, Integrated Emergency Response Management System (IERMS) at 983 railway stations, Video Surveillance System at Konkan Railway Stations, scheme for customization, deployment and management of State-wise vehicle tracking platform etc. The Government has also put in place Investigation Tracking System for Sexual Offences, an online analytic tool for tracking and monitoring of investigation. A National Database on Sexual Offenders (NDSO) has also been created. In addition, the Government has issued advisories to States/ UTs from time to time on various issues pertaining to safety and security of women and children, including on issues pertaining to cyber crimes.
